

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 61/MP/2026

Subject : Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 read with Chapter IV of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and Article 12 of the Power Purchase Agreements dated 14.7.2022 and 24.11.2022 seeking an appropriate adjustment/compensation to offset financial/ commercial impact of Change in Law events on account of increase in the rate of Goods and Services Tax from 5% to 12% by way of Notification No. 8/2021-Central Tax (Rate) dated 30.9.2021 and grant of consequential relief along with carrying cost & interest on carrying cost thereto.

Petitioner : XL Xergi Power Private Limited (XLXPPL)

Respondents : NTPC Limited and Anr.

Date of Hearing : **09.10.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Anaya Goswami, Advocate, XLXPPL
Shri Adarsh Tripathi, Advocate, NTPC
Shri Ajitesh Garg, Advocate, NTPC

Record of Proceedings

At the outset, learned counsel for the Petitioner sought two weeks' time to file a rejoinder to the reply filed by Respondent No.2/GRIDCO on 7.10.2026. Acceding to the request, the Commission granted the Petitioner two weeks' time to file its rejoinder.

2. The Petition will be listed for hearing on **24.11.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)